



2026:AHC:17400

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 247 of 2026

Santosh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhai Kumar Tiwari, Ajai Kumar Singh Kushwaha
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"I. Issue a writ, order or direction in the nature of mandamus commanding to the Respondent No. 2/ Deputy Director of Consolidation, Prayagraj, District Prayagraj, to decide the Revision NO. 647/302/2025 Com No. 20235402300000086, titled as Bhagirathi and others vs. Santosh Kumar and others under section 48(1) of U.P.Consolidation of Holdings Act related with Mauja Dheenpur, Pargana-Mirzapur Chauhari, Tehsil- Soraon, District Prayagraj, pending in his court, within the time frame as stipulated by this Hon'ble Court."

2. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
3. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on

the merits of the case as mentioned in the present writ petition, with a direction to Deputy Director of Consolidation (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

4. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

5. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026
Priyanka